

PUNJAB VIDHAN SABHA

Bill No. 24-PLA-2018

THE SALARY AND ALLOWANCES OF LEADER OF OPPOSITION IN
LEGISLATIVE ASSEMBLY (SECOND AMENDMENT) BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Salary and Allowances of Leader of Opposition in
Legislative Assembly Act, 1978.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth
Year of the Republic of India as follows:-

1. (1) This Act may be called the Salary and Allowances of Leader of
Opposition in Legislative Assembly (Second Amendment) Act, 2018. Short title and
commencement.

(2) It shall come into force on and with effect from the date of its
publication in the Official Gazette.

2. In the Salary and Allowances of Leader of Opposition in Legislative
Assembly Act, 1978, in section 8, after sub-section (2), the following sub-section
shall be added, namely :— Amendment in
section 8 of
Punjab Act 12 of
1978.

"(3) If Leader of the Opposition does not avail of or surrenders his
State car and wishes to use his private vehicle for official purpose
then he shall be entitled to the same facilities as are admissible to a
Minister under sub-section (3-A) of section 2 of the East Punjab
Ministers' Salaries Act, 1947 and the rules framed thereunder."

CHANDIGARH :
The 7th September, 2018

SHASHI LAKHANPAL MISHRA,
Secretary.